

वस्त्र मंत्रालय के राज्य सत्री (श्री जोन वेंकट स्वामी):
(क) जी, हां।

(ख) पुरानी मशीनों के आयात के आंकड़े नहीं रखे जाते हैं क्योंकि "पुरानी मशीनों को हार्मोनाइज्ड कपोटिटी डिस्क्रिप्शन एंड कोडिंग सिस्टम" जिसके आधार पर भारत के विदेश व्यापार के आंकड़े संकलित दिए जाते हैं, के अंतर्गत पृथक रूप से वर्गीकृत नहीं किया जाता है।

(ग) और (घ) वस्त्र मशीनों के उत्पादन में कुछ गिरावट आई है। वस्त्र मशीनों की कुछ प्रमुख मदों के उत्पादन के बारे में जानकारी निम्नानुसार है;

मद का नाम	1991-92	1992-93	1993-94
	(संख्या में)		
काईंग मशीन	990	936	974
रिंग स्पि. फ्रेम	3495	2960	3092
ओपन एंड स्पि. मशीन	64	29	41
प्लेन क्रो-सूती	5823	5123	5660
आटोमेटिक करचे	2132	1322	1204

12.00 NOON.

[The Deputy Chairman in the Chair]

STATEMENT BY MINISTER

Correcting answer to U.Q. No
93 Answered on 26th July,
1994

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): Madam, I lay on the Table a statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 26th July, 1994 to Unstarred Question 93 regarding approval of foreign investment for various projects in Karnataka.

[Placed in Library. See No. LT. 6317A/94]

SHRI V. NARAYANASAMY (Pondicherry): Madam, the hon. Minister is not giving the correct information even regarding the projects in Karnataka.

THE DEPUTY CHAIRMAN: Papers to be Laid on the Table. Shri P.V. Rangayya Naidu.

PAPER LAID ON THE TABLE

Notification of the Ministry of Communications

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): Madam, on behalf of Shri Sukh Ram, I lay on the Table, under subsection (5) of section 7 of the Indian Telegraph Act, 1885, a copy (in English and Hindi) of the Ministry of Communications (Department of Telecommunications) Notification G.S.R. No. 543 (E), dated the 28th June 1994, publishing the Indian Telegraph (Second Amendment) Rules, 1994.

[Placed in Library. See No. LT. 6310/94]

THE DEPUTY CHAIRMAN; Shri M.V. Chandrashekhar Murthy. (Interruptions).

SHRI MD. SALIM (West Bengal): Madam. I have a point of order.

THE DEPUTY CHAIRMAN: What is your point?

SHRI MD. SALIM: Madam, the hon Minister, Shri M.V. Chandrashekhar Murthy is going to lay on the Table of the House a copy of the Annual Report of the State Bank of India for the year 1993-94. On the 12th August, they had the Annual General Body Meeting in the Netaji Indoor Stadium, Calcutta, madam, now, PSU's are issuing shares to the public. Madam, many share holders are coming and in SBI many old people are also there. But, they have not made proper arrangements. There was a big crowd. They have not issued proper entry cards. The police resorted to lathicharge. Mounted police was used to throw away the share holders and their documents. If they are going to have their Annual General Body Meeting... (Interruptions). It should be laid on the Table of the House. (Interruptions).

स्टेट बैंक आफ इण्डिया की एनुएल जनरल मीटिंग थी। शेयर होल्डर्स को उन्होंने हजारों की संख्या में निमंत्रण पत्र दिया लेकिन ठीक से बन्दोस्त नहीं किया। परमिशन नहीं दी, सही अरेंजमेंट नहीं किया। बैठने का अरेंजमेंट नहीं किया। उसके बाद वहाँ भगदड़ हुई। उनको खदेड़ा गया और माऊन्टेड पुलिस का इस्तेमाल किया गया। स्टेट गर्नमेंट अथाटीच को मामले को अपने हाथ में लेना पड़ा ताकि ला एंड आर्डर न टूटे। स्टेट बैंक के तमाम डाकुमेंट्स, टेबल,

चेयर्स को फेंका गया। हंगामा हो गया। आप बैंक चला रहे हैं, बैंक की एन्युअल जनरल मीटिंग कर रहे हैं, इसके लिए आपको प्रोपर अरेजमेंट करना चाहिये था। (व्यवधान)

श्री محمد سلیم: اسٹیٹ بینک آف انڈیا کی جنرل
ہاؤسی کی انزل جنرل میٹنگ بھی شیئر ہولڈرز سے
کو انھوں نے ہزاروں کی سنکھیا میں نمٹن پتر
دیا لیکن میٹنگ سے بندوبست نہیں کیا۔ پویشن
نہیں دی۔ پوئیس ارجنٹ نہیں کیا۔ بیٹھنے
کا ارجنٹ نہیں کیا اس کے بعد وہاں بنگلوڑ
ہوئی ان کو کھڑا کیا اور ماؤنٹینڈ پوئیس کا
استعمال کیا گیا۔ اسٹیٹ گورنمنٹ اتھارٹیز کو
معاظے کو اپنے ہاتھ میں لینا پڑا تاکہ لا اینڈ کرڈ
نہ توڑیں۔ اسٹیٹ بینک کے تمام ڈاکو منٹس۔
ٹیبیل۔ جیرس کو پھینکا گیا۔ ہنگامہ ہو گیا۔
آپ بینک چلا رہے ہیں۔ بینک انزل جنرل
ہاؤسی کی میٹنگ کر رہے ہیں اس کے لیے
آپ کو پراپر ارجنٹ کرنا چاہیے تھا....
مدافعت....

उपसभापति: ठीक है। क्या आप यह चाह रहे हैं कि
उसकी रिपोर्ट भी ले करे (व्यवधान)

श्री मोहम्मद सलीम: जो रिपोर्ट पेश यहां की जा रही
है यह एन्युअल जनरल मीटिंग में पास नहीं हुआ
(व्यवधान)

श्री محمد سلیم: جو رپورٹ پیش رہاں کی
جا رہی ہے یہ انزل جنرل ہاؤسی میٹنگ میں پاس
نہیں ہوا... مدافعت....

SHRI GURUDAS DAS GUPTA
(West Bengal): Madam, the questions that
are being raised are whether the Annual
General Meeting

look place in a proper way and whether
the report was adopted properly in the
AGM-and whether the report which is being
presented was duly passed there. These are
the questions. (Interruptions).

THE DEPUTY CHAIRMAN: Just a
minute.

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI M.V.
CHANDRASHEKHAR MURTHY):
Madam, I take note of the serious concern
of the hon. Members. We will issue proper
instructions.

THE DEPUTY CHAIRMAN: Mr.
Minister, it should not happen next time.
Okay; (Interruptions).

SHRI GURUDAS DAS GUPTA:
Madam, the Minister must reply to the point.
We would like to know whether the AGM
took place properly and whether the AGM
did pass the report. Madam, in the past we
have come across such examples when the
reports had to be subsequently withdrawn.
The hon. Minister must assure the House
that what he is going to present was properly
passed in the AGM.

SHRI M.V. CHANDRASHEKHAR
MURTHY: I have to find out the facts.

THE DEPUTY CHAIRMAN: Is he a
member of the AGM? (Interruptions).

If he is not a member of the AGM, how
can he answer just now?

DR. MURLI MANOHAR JOSHI (Uttar
Pradesh): Madam. He should first clarify
whether the meeting was actually held or
not. (Interruptions).

SHRI GURUDAS DAS GUPTA:
Madam, I have a point of order.

SHRI E. BALANANDAN (Kerala):
Madam, he should ascertain the facts and
come back to the House.

SHRI GURUDAS DAS GUPTA:
Madam, the hon. Minister has listened to the
points raised by us. He has said that he would
obtain a report. But, he has not answered our
queries. We want to know whether the report
has been duly passed and whether the meeting
has taken place or not. Madam, without the
meeting duly taking place and without the
report being passed, this is not

an authentic document which can be presented before the Parliament. He must say before the House that the report was properly passed and it was properly done. We are contesting the very substance of the argument that this is a properly passed report of the meeting...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Let the Minister say something. You give him a chance to answer. Let him at least find out what the position is...*(Interruptions)*...

DR. MURLI MANOHAR JOSHI: Madam, the Minister comes with a report before the House and says that this is the annual report of the State Bank of India. Our contention is that the AGM was not held properly and, therefore, this document is not a legal document...*(Interruptions)*...

SYED SIBTEY RAZI (Uttar Pradesh): Madam, new facts have been brought in now...*(Interruptions)*... Mr. Salim has brought in certain new facts. On that Minister has said that the AGM...*(Interruptions)*...

THE DEPUTY
सबकी बात सुन ली है।

CHAIRMAN: मैंने आप

We have a Committee on papers Laid on the Table. Let the Committee examine the issue.

SOME HON. MEMBERS: No.

DR. MURLI MANOHAR JOSHI: When a paper is laid on - the Table of the House, it shall be a proper paper. But the present paper is not a proper paper. There is no sanctity to it...*(Interruptions)*...

SHRI AJIT P.K. JOGI (Madhya Pradesh) you can raise all these points when the discussion takes place on it...*(Interruptions)*.

SHRI VAYALAR RAVI: Madam, I have a point of order...*(Interruptions)*...

SHRI GURUDAS DAS GUPTA: Madam, we have raised a point of order. We wanted your ruling on the point of order. We wanted to know how a document could be laid on the Table of the House without specifically saying, that it had been duly passed in the meeting. Let him say, yes, it was duly passed. That was my question.

SHRI INDER KUMAR GUJRAL (Bihar): Madam, it is a very important issue and it is raised before you. Your ruling will go a long

way to decide the sanctity of this House. Are we, in this House, to be responsible for endorsing or receiving a document which is not authentic? I think that no unauthenticated document can be put in the custody of this House...*(Interruptions)*... The Minister has to make a categorical statement that it is an authentic document. If it is not, please ask him to come with a document after authenticating it.

SHRI VAYALAR RAVI (Kerala): Madam, my point is this. This document is the annual report. It is a statutory obligation of the bank itself to prepare a report. Some shareholders might have complained about the disorder. But is this House...*(Interruptions)*... Madam, this is a legal question...*(Interruptions)*... Let me finish. I should have my say...*(Interruptions)*...

DR. MURLI MANOHAR JOSHI: It is not a question whether the shareholders...*(Interruptions)*... The question is not whether some shareholders have complained or not. The question is whether the meeting was actually held and whether there was properly conducted meeting. That is the basic question...*(Interruptions)*...

SHRI MD. SALIM: You are creating more trouble...*(Interruptions)*...

SHRI VAYALAR RAVI: Madam, the hon. Member had raised the complaints of the shareholders. No complaint of a shareholder can be discussed in this House. There is a separate legal forum for that. This forum is only to receive annual reports. This is the actual legal position...*(Interruptions)*... This is the legal position. A legal question on authenticating a report cannot be discussed in the House...*(Interruptions)*... A legal question cannot be discussed in the House...*(Interruptions)*...

विपक्ष के नेता (श्री सिकन्दर बख्त): सदर साहिब, इसको बहस का मुद्दा क्यों बनाया जा रहा है अगर मिनिस्टर साहब, मेरी गुजारिश है कि इस हैसियत में नहीं है कि इस रिपोर्ट को आर्थेटिकेट रिपोर्ट कह सकते हैं तो मेहरबानी करके इसको लेकर ज़रूरी और बाद में वापस आ जाएं। इसके आखिर क्यों इतना लम्बा किया जा रहा है।

نیٹا وودوسی دل شری سکندر سخت؛ صدر
 اس کو بحث کا مقدمہ کیوں بنایا جا رہا ہے؟
 منسٹر صاحب۔ میری گزارش ہے کہ اس رپورٹ
 میں نہیں ہے کہ اس رپورٹ کو اتھنٹیکیشن
 رپورٹ کہہ سکتے ہیں تو ممبران کہہ کے اس کو لایا
 جائے اور بعد میں واپس آجائیں اس کو آخر
 کیوں اتنا لمبا کیا جا رہا ہے۔

THE DEPUTY CHAIRMAN: Let the Leader of the House say what he wants to say.

SHRI P. UPENDRA: Madam, my point is... (Interruptions)...

THE DEPUTY CHAIRMAN: The Leader of the House wants to say something. After that, you can say. Don't argue with me. After he completes, I will allow you. He is saying something. I will allow you afterwards. One minute. I will allow you.

THE MINISTER OF HOME AFFAIRS (SHRI SB. CHAVAN): Madam, the normal procedure is, when the report comes to the Government, it will be presumed as authenticated by the officer concerned and the Minister will be within his right to lay it on the Table of the House... (interruptions)... and, thereafter take the responsibility. If it is proved that the officer did not follow the proper procedure, the Minister will be within his right to take action & against... (Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Upendra, what do you want to say?

SHRI P. UPENDRA (Andhra Pradesh): Madam, when the authenticity of the report is questioned, and the validity of the meeting itself is being questioned—as the Members have some information about this—the best course for the Minister is to withhold laying this report today. He can come back to the House tomorrow or the day after tomorrow. Let him check up the facts... (Interruptions)...

श्री दिग्विजय सिंह: महोदय... (व्यवधान)

उपसभापति: अभी आप क्या कह रहे हैं... (व्यवधान)

† Transliteration in Arabic script

श्री दिग्विजय सिंह (बिहार): मैं भाग्य नहीं दे रहा हूँ, मैं सिर्फ तकनीकी बात कह रहा हूँ। जो चक्राण साहब ने बात कही है वह बात बिल्कुल सही है, लेकिन उसमें एक बात उन्होंने नहीं कही, सिर्फ आफिसर ही नहीं, जो मंत्री पेपर ले करता है उसकी भी यह जिम्मेदारी होती है। इसलिए मंत्री जी भी यह जिम्मेदारी लें कि जो पेपर वह रख रहे हैं वह अथॉरिटीकेड पेपर है।

SHRI V. NARAYANASAMY (Pondicherry): How can be the Minister be... (Interruptions)... Madam, he is a Minister. Whatever he is saying... (Interruptions)... Madam, anything happening in any nook and corner of the country, how can he... (Interruptions)... He will take action against the officials. The Minister is not responsible for it. (Interruptions)...

THE DEPUTY CHAIRMAN: You keep quiet. If everybody keeps quiet, then I will give my ruling. I can't give a ruling in such disorder... (Interruptions)... If everybody is Fighting, you want my ruling on that or on the report... (Interruptions)... If everybody sits down, then I can ask the Minister.

मंत्री जी, यह एक अनुअल जनरल मीटिंग हुई उसके बारे में किसी एम.पी. ने इन्क्वायरी दी है वह भी मालूम नहीं है और दूसरे लोगों ने भी उसको कहा कि ऐसा वाक्या हुआ है।

Mr. Salim said so. Now, I would like you to find out what happened in that meeting. Whatever allegations Mr. Salim has levelled in this House about this meeting, you make an assurance about it whether such a thing happened or not, and what the situation is. As far as paper lying in the House is concerned, we have a committee which is of the House of Parliament and that committee examines every paper which is laid on the Table of the House. I would ask that the Committee should examine it and also whether this report has been duly passed or not and then we can come back and report to the House. You can lay it now... (Interruptions)...

SHRI SIKANDER BAKHT. No. No.

THE DEPUTY CHAIRMAN: What "no, no"? This is my ruling. You asked for my ruling.

श्री सिकन्दर बख्त: नहीं-नहीं, रूलिंग तो ठीक है, सदर साहिबा, आप फंक्शंस आफ् द पेपर्स लेड आन द टेबल आफ् द हाउस उनको, आप मुआफ कीजिएगा, दूसरी तरह से पढ़ रही है। सवाल यह है कि यह जो आपकी कमेटी है... (व्यवधान)...

شری سکندر بخت: نہیں نہیں رولنگ تو ٹھیک ہے۔ صدر صاحبہ آپ "فنکشنس آف دہ پیپرس ریڈ آن د ٹیبل آف دہ ہاؤس" ان کو آپ معاف کیجیے۔ دوسری طرح سے پڑھ رہی ہیں۔ سوال یہ ہے کہ جو آپ کی کمیٹی ہے... "مداخلت"۔

THE DEPUTY CHAIRMAN: Are you questioning my ruling, Sikander Bakht Sahch. . (Interruptions)...

श्री सिकन्दर बख्त रूलिंग नहीं क्वेश्चन कर रहा हूँ मैं आपका

شری سکندر بخت: رولنگ نہیں کو تشچن کر رہا ہوں میں آپ کا۔

The interpretation of the Committee on Papers Laid, I am sorry, is not Authenticity of this paper to क्या ताल्लुक है इस कमेटी से ... (व्यवधान) ... कोई ताल्लुक नहीं है। नहीं, यह एक गलत बात है। बिल्कुल गलत बात है।

کیا تعلق ہے اس کمیٹی سے... "مداخلت"۔ کوئی تعلق نہیں ہے۔ یہ ایک غلط بات ہے بالکل غلط بات ہے۔

SHRI GURUDAS DAS GUPTA: Madam, my point of order is ... (Interruptions)... I raised a point of order which is like this. It is about the ministerial responsibility. What you are speaking about is the subsequent procedure laid down in the parliamentary system.

THE DEPUTY CHAIRMAN: He is going to.. (Interruptions)...

SHRI GURUDAS DAS GUPTA: Madam, let me conclude...

THE DEPUTY CHAIRMAN: I am telling you, Mr. Gurudas Das Gupta. I have heard you enough. I told the Minister.. (Interruptions)...

SHRI GURUDAS DAS GUPTA: No. No. He must authenticate that the AGM has properly passed the report.... (Interruptions)...

THE DEPUTY CHAIRMAN: He will find out and let you know. ... (Interruptions)... How can anyone of you authenticate what ... (Interruptions)...

SHRI GURUDAS DAS GUPTA: Madam, will you allow me to lay on the Table of the House an unauthenticated document? In the past, there has been an instance when the Annual Report of a nationalised bank had to be withdrawn and subsequently... (Interruptions)...

THE DEPUTY CHAIRMAN: I overrule what you say... (Interruptions)... Mr. Gurudas Das Gupta, please sit down. Mr. P.V. Rangayya Naidu, please speak.

SHRI DIGVIJAY SINGH: Madam, he has a point... (Interruptions)...

श्री सिकन्दर बख्त: यह क्या कह रही हैं, सदर साहिबा ... (व्यवधान) ... अजीब हो गया तमाशा।

شری سکندر بخت: یہ کیا کہہ رہی ہیں صدر صاحبہ "مداخلت"۔ عجب بے ہوش ہے تماشہ۔

THE DEPUTY CHAIRMAN: कुछ तमाशा अजीब नहीं हुआ है। ... (व्यवधान) What is the use of the Committee then? The Minister cannot give an answer when he was not present.. (Interruptions)...

श्री विकन्दर बख्त: या तो मिनिस्टर साहब यह कहें कि रिपोर्ट दुरुस्त है, अथंयकेर कहें उसको तो ठीक है।

شری اسکندر بخت: یا تو منسٹر صاحب یہ کہیں کہ رپورٹ درست ہے۔ اتھنٹیکٹ کریں اس کو تو ٹھیک ہے۔

THE DEPUTY CHAIRMAN: I am not allowing. (*Interruptions*) It is very sad. First, the Members ask for my ruling. I can give a ruling in my wisdom. I cannot be that intelligent as Mr. Sikander Bakht or other Members are. I have my limited understanding, if I may say that. (*Interruptions*) Just a minute. Please sit down While I am standing, please take your seat. If any Minister lays any Paper, it is understood that it is authenticated. There is no point of my asking him again to reauthenticate it. So, it is already authenticated. Whatever charge is being levelled in this House that the Annual General Meeting did not take place or it was not in order the Minister will find out that and report to the House. **आप जरा कॉमेंटरी बंद करेंगे** for a minute

so that they can hear. Otherwise, they will say that I am not understanding their point of view. He will find out what happened in the Annual General Meeting because I am quite sure he was not a member or he was not present over there. He will come back to the House and report it to us. And (he committee on Papers Laid should also examine all the other details. Till then...(*Interruptions*)... Now, that point is over, there is nothing. Now, the Report and Minutes of the Standing Committee on Food... (*Interruptions*)

SHRI GURUDAS DAS GUPTA: Has he laid it? ...(*Interruptions*)..

- (1) Report and Accounts of (1993-94) of various nationalised Banks.
- (2) Report and Accounts of (1992-93) of Delhi Financial Corporation, National Institute of Public Finance and Policy, New Delhi.
- (3) Accounts (from 21st February, 1992 to 31st March, 1993) or Securities and Exchange Board of India Bombay.

- (4) Report and Accounts of Kamraj rural Bank Sopore and Mizoram Rural Bank Aizawal and statement on Market borrowing by Central Govt.
- (5) Notifications of Ministry of Finance (Deptt, of Revenue)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): Madam. I lay on the Table—

- (I) (a) A copy each (in English and Hindi) of the Annual Report on the working and activities of (the State Bank of India, for the year 1993-94, together with the Accounts and the Auditors' Report thereon, under subsection (4) of section 40 of the State Bank of India Act, 1955.

I Placed in Library. *See* No. LT-6405/94].

- (b) A copy each (in English and Hindi) of the Annual Report on the working and activities of the following Banks, for the year 1993-94, together with the Accounts and the Auditors' Report thereon, under subsection (3) of section 43 of (the State Bank of India (Subsidiary Banks) Act, 1959 —
 - (1) State Bank of Indore;
 - (2) State Bank of Hyderabad;
 - (3) State Bank of Mysore;
 - (4) State Bank of Patiala; and
 - (5) State Bank of Bikaner and Jaipur.

[Placed in Library. For (1) to (5) *See* No. LT-6406/94 to 6410/94].

- (c) A copy each (in English and Hindi) of the Annual Report on the working and activities of the following Banks, for the year 1993-94, together with the Accounts and the Auditors' Report thereon, under subsection (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
 - (1) Bank of Baroda;
 - (2) Bank of Maharashtra; and
 - (3) Dena Bank.